

F. No. 28(130)/2006/CESTAT/Admin
सीमा शुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण, पश्चिमीखण्ड -२, रामकृष्णपुरम, नई दिल्ली-110066
CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2. R.K. Puram, New Delhi – 110066

Date: 10.6.2021


ORDER

In supersession of earlier order of even no. dated 28.8.2020, the financial powers of the Head of the Department are hereby delegated, in terms of Rule 13(3) of Delegation of Financial Rules, 1979, for financial sanction up to Rs. 5 Lakhs (Rupees Five Lakhs) exercisable under the General Financial Rules, 2005, Fundamental Rules and Supplementary Rules, CCS (Conduct) Rules, CCS (Medical Attendance) Rules and CCS (LTC) Rules on Sh. Bineesh Kumar K.S., Registrar, CESTAT, New Delhi.

In addition, he is to exercise powers for financial sanction of Rent, Electricity Bills/Water Bills and other payments of statutory bodies. The above powers will not exceed the powers vested in the Head of the Department and will be subject to the conditions stipulated in Rule 13 of Delegation of Financial Rules, 1979.

The officer, on whom the above powers are delegated, shall be responsible for correctness, regularity and propriety of the expenditure incurred by him/her, so authorized. While exercising the powers under GFR, the same may be, in accordance with the rules.

This issues with the approval of the Hon'ble President, CESTAT.


(Mukesh Gupta)
Deputy Registrar

Copy to:

1. SPS to the Hon'ble President, CESTAT, New Delhi.
2. Sh. Bineesh Kumar K.S., Registrar, CESTAT, New Delhi.
3. The Accounts Officer, Cash and Accounts Section, CESTAT, New Delhi.
4. PAO, M/o Finance, D/o Revenue, New Delhi.
5. Office copy/ Guard File/ Website.